

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 168 OF 2018**

**Dated: 4<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Tata Power Delhi Distribution Ltd.**

**....Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Kinra  
Mr. Aditya Gupta  
Mr. Anurag Bansal (Rep.)  
Ms. Sakshi Mehrotra (Rep.)

Counsel for the Respondent(s): Mr. Pradeep Misra for R-1

**ORDER**

The learned counsel, Mr. Rahul Kinra, appearing for Appellant and the learned counsel, Mr. Pradeep Misra, appearing for the Respondent Commission submitted that, pleadings in the instant case are completed and the matter may kindly be posted for final hearing.

Submissions of the learned counsel for the Appellant and the Respondent Commission, as stated supra, are placed on record.

List this matter for hearing on **05.04.2019**, as agreed by the learned counsel for the Appellant and the Respondent Commission.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**